

BENCH-I

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P.No.492/KB/2017

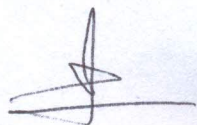
**Present: Hon'ble Member (J) Shri Vijai Pratap Singh
Hon'ble Member (J) Shri Jinan K.R**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 20th December 2017, 10.30 A.M

Name of the Company		Pralayankar Roy Chowdhury & Anr.-Vs-M.P. Jewellers & Co. (1945) Pvt.Ltd. & Ors.	
Under Section		241/242	
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. ABHRAJIT MITRA, Sr. Adv.
2. RATNANKO BANERJI, Sr. Adv.
3. SHAUNAK MITRA, Adv.
4. SATADEEP BHATTACHARYA, Adv.
5. BISWAJIT KUMAR, Adv.
6. IRAN HASSAN, Adv.

For PETITIONERS


 20/12/17


For Respondent No. 5

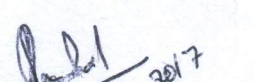
Aritra Basu, Adv.
Jasojit Mukherjee, Adv on Record

JM
 Adv.
 20/12/17

For Respondent Nos 1 to 3 and 6 to 8

- Mr. S.N. Moakshyia SR Adv
 Mr. R. Bechawat SR Adv
 Mr. S. Chowdhury Adv
 Mr. M. Bhattacharya Adv
 Mr. S. Chakrabarty Adv
 Mr. T. Aish Adv
 Mr. K. Mandal Adv


 Adv.
 20.12.17


 20.12.2017
 Advocate on record

P.T.O.

ORDER

Ld. Counsel for the petitioners and the respondent nos. 1 to 3, 5 and 6 to 8 are present.

Heard the arguments of the Ld. Senior Counsel for the respondents. It appears to us that there are chances of settlement between the parties because both the parties are of same family and Counsels are very accommodative. In view of the above the case is adjourned and time is given for settlement. Both the parties are directed to fully cooperate with their Advocates so that settlement can be arrived at.

List it on 29/01/2018.

Interim order passed earlier is extended till next date of hearing.



(Jinan K.R.)
Member (J)



(V.P. Singh)
Member (J)